

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-1123/ND/2020**

IN THE MATTER OF:

M/s. ARM Digital Media Pvt. Ltd.

...PETITIONER

Vs.

M/s. ICRI Corporate Services Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

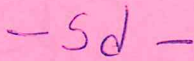
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Depaish Tangoriya, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the learned counsel for the operational creditor. The learned counsel for the operational creditor has complied with the last order dated 06.01.2021. Serve notice on the corporate debtor within two weeks' time. Post the matter to **25.02.2021**.

 -sd-

**(V.K. Subburaj)
Member (T)**

 -sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)